

with Ministry of Women and Child Development. Mahila Shakti Kendra scheme empowers rural women through community participation through involvement of Student Volunteers.

Further, the Government recognizes that the incidence of crime against women and children cannot be controlled unless mindset of people, in general, undergoes a positive change. Therefore, The Government of India conducts awareness generation programs and publicity campaigns on various laws relating to women and their rights through workshops, cultural events, seminars, trainings, advertisements in print and electronic media etc.

Rehabilitation of rape victims

3794. SHRI KUMAR KETKAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has stopped the monetary help and compensation to the rape victims for their rehabilitation and if so, the reasons therefor and which agency has been assigned this responsibility and the role of Government in this regard;

(b) the reasons why victims have to face all sorts of problems including legal aid, counselling and rehabilitation;

(c) the number of rape victims in the country during last three years, State-wise; and

(d) the criteria adopted for providing compensation and whether Government has earmarked any such fund and if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) As per provisions of Section 357A of CrPC, States/ UTs must notify the Victim Compensation Scheme. However to support and supplement the existing Victim Compensation Schemes notified by State Governments/ UT Administrations, under the Central Victim Compensation Fund (CVCF) scheme 2015, financial assistance of ₹200.00 crores was released by the Ministry of Home Affairs as one time grant out of Nirbhaya Fund to States and UTs during 2016-17. In terms of "Compensation Scheme for Women Victims/ Survivors of Sexual Assault/ Other Crimes - 2018", amount of compensation, as decided by the State Legal Services Authorities or District Legal Services Authorities, shall be paid to the women victims or her dependents who have suffered loss or injury of an offence and who require rehabilitation.

Applications for compensation are filed with State Legal Services Authority or District Legal Service Authority in the respective States/ UTs. State/ UT-wise number of victims under rape during 2014-16 is given in Statement.

Statement

State/UT-wise Number of Victims under Rape during 2014-16

Sl. No.	State/UT	2014	2015	2016
1.	Andhra Pradesh	962	1029	995
2.	Arunachal Pradesh	83	71	92
3.	Assam	2047	1733	1779
4.	Bihar	1169	1041	1008
5.	Chhattisgarh	1436	1561	1627
6.	Goa	99	88	61
7.	Gujarat	846	503	986
8.	Haryana	1183	1070	1189
9.	Himachal Pradesh	284	250	258
10.	Jammu and Kashmir	332	296	256
11.	Jharkhand	1065	1059	1110
12.	Karnataka	1332	589	1671
13.	Kerala	1357	1268	1661
14.	Madhya Pradesh	5085	4400	4908
15.	Maharashtra	3463	4189	4216
16.	Manipur	75	46	55
17.	Meghalaya	118	94	194
18.	Mizoram	122	74	23
19.	Nagaland	32	35	26
20.	Odisha	1980	2251	1984
21.	Punjab	983	886	840

Sl. No.	State/UT	2014	2015	2016
22.	Rajasthan	3770	3649	3657
23.	Sikkim	54	5	98
24.	Tamil Nadu	459	421	320
25.	Telangana	979	1105	1278
26.	Tripura	245	213	207
27.	Uttar Pradesh	3468	3029	4817
28.	Uttarakhand	270	283	336
29.	West Bengal	1466	1199	1110
30.	Andaman and Nicobar Islands	32	36	30
31.	Chandigarh	59	72	69
32.	Dadra and Nagar Haveli	5	8	14
33.	Daman and Diu	2	5	12
34.	Delhi UT	2102	2210	2170
35.	Lakshadweep	1	0	5
36.	Puducherry	10	3	6
TOTAL		36975	34771	39068

National policy for empowerment of women

3795. SHRIMATI SAROJINI HEMBRAM:

SHRI D. KUPENDRA REDDY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether draft national policy for women empowerment has been prepared;
- (b) if so, the details thereof along with the priority areas identified in the said policy;
- (c) by when the policy would come into effect; and